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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 974/2025 & I.A. 22608-22611/2025

KARAN JOHAR .....Plaintiff

Through: Mr. Rajshekhar Rao, Sr. Adv. with Mr. Nizamuddin Pasha, Mr. Parag Khandhar, Ms. Chandrima Mitra, Mr. Krishan Kumar and Mr. Sidharth Kaushik, Advs.

versus

ASHOK KUMAR/JOHN DOE & ORS. .....Defendants

Through: Ms. Mamta Rani Jha, Mr. Rohan Ahuja, Ms. Shruttima Ehersa, Ms. Diya Viswanath, Ms. Aiswarya D. and Ms. Devangini Rai, Advs. for D-6 and D-14
Mr. Varun Pathak and Mr. Yash Karunakaran, Advs. for D-15
Ms. Nirupam Lodha, Mr. Kshitiz Parashar and Mr. Gautam Wadhwa, Advs. for D-8 and 11

CORAM:
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

O R D E R

% 15.09.2025

I.A. 22611/2025 (for exemption)

1. This is an application filed by the plaintiff seeking permission to file lengthy list of dates and synopsis.

2. For the reasons stated in the application, the application is allowed.

I.A. 22610/2025 (for exemption)

3. This application under Section 151 of the Code of Civil Procedure,

1908 [‘CPC’], has been filed by the plaintiff seeking exemption from filing original/certified copies of documents mentioned in the captioned application.

4. Original documents shall be produced/filed at the time of Admission/Denial, if sought, strictly as per the provisions of the Commercial Courts Act, 2015, and the Delhi High Court (Original Side) Rules, 2018.

5. The certified copies of the documents be filed within four (4) weeks.

6. Accordingly, the application stands disposed of.

I.A. 22609/2025 (seeking exemption from pre-institution mediation)

7. This is an application under Section 12A of the Commercial Courts Act, 2015 read with Section 151 CPC, filed by the Plaintiffs seeking exemption from instituting pre-litigation mediation.

8. Having regard to the fact that the present suit contemplates urgent interim relief and in light of the judgement of the Supreme Court in **Yamini Manohar v. T.K.D. Keerthi**[1], exemption from the requirement of pre-institution mediation is granted to the Plaintiffs.

9. Accordingly, the application stands disposed of.

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10. Heard the learned senior counsel for the plaintiff.

11. The plaintiff has handed over a list of URLs which are unauthorizedly selling merchandise in violation of the plaintiff’s personality rights as well as the name of the website which unauthorizedly uses the name of the plaintiff, which is clear.

[1] (2024) 5 SCC 815

There is an ambiguity in the list of URLs vis-à-vis social media platforms. To bring clarity on the directions sought against social media platforms, the plaintiff is directed to provide the list enlisting the URLs against which directions at this ex-parte stage are sought vis-à-vis defendant nos. 14 and 15. The list will identify the category which forms the basis of seeking directions i.e., disparagement, obscenity, etc. The list be e-mailed to the counsel for defendant nos. 14 and 15 as well as the Court Master, in advance.

12. List on **17.09.2025**.

MANMEET PRITAM SINGH ARORA, J

SEPTEMBER 15, 2025/hp